

the Table a statement (Hindi and English versions) on the Enquiry Report on Delhi Electricity Supply Undertaking Bills in pursuance of an assurance given on the 21st March, 1984 during Half-an-Hour discussion. [Placed in Library. See No. LT-8392/84].

**Proclamation in relation to the State of Sikkim, Order by President thereunder and Report of Governor of Sikkim to the President and White Paper on the Punjab Agitation**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table—

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 25th May, 1984 issued by the President under article 356 of the Constitution in relation to the State of Sikkim published in Notification No. G.S.R. 397 (E) in Gazette of India dated the 25th May, 1984, under article 356 (3) of the Constitution, together with a Corrigendum thereto.

(ii) A copy of the Order (Hindi and English versions) dated the 25th May, 1984 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 25th May, 1984.

(2) A copy of the Report dated the 25th May, 1984 of the Governor of Sikkim to the President (Hindi and English versions).

[Placed in Library. See No. LT-8393/84].

(3) A copy of 'White Paper on the Punjab Agitation' (Hindi and English versions).

[Placed in Library. See No. LT-8394/84]

MR. SPEAKER : In connection with the discussion of the Statutory Resolution

regarding approval of the Proclamation issued by the President under article 356 of the Constitution in relation to the State of Sikkim in the House today, copies of the Proclamation Order issued in pursuance of the Proclamation and the Governor's Report are available at the Publications Counter.

Members may please collect copies therefrom.

**Notification Containing President's Order re : extension of President's rule in Pondicherry**

SHRIMATI RAM DULARI SINHA : Sir, on behalf of Shri P. Venkatasubbiah, I beg to lay on the Table a copy of Notification No. S.O. 459 (E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 1984 containing President's Order dated the 21st June, 1984 regarding extension of President's Rule in the Union Territory of Pondicherry for a further period of six months with effect from 24th June, 1984, issued under section 51 of the Government of Union Territories Act, 1963. [Placed in Library. See No. LT-8395/84].

**Notification under Income-tax Act and Central Excise and Salt Act**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

(i) S.O. 2070 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Bharat Seva Sansthan, Lucknow, under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(ii) S.O. 2071 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Voluntary Health Association of India,